

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Yes, Sir.

(b) According to the latest report, 17 persons have so far been arrested. The Home Ministry is seized of the problem and has suggested from time to time to the State Governments various measures to prevent illicit manufacture of arms

Memorandum from West Bengal Cotton Textile Workers Federation

7477 SHRI S N SINGH DEO ·
Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state

(a) whether West Bengal Cotton Textile Workers Federation has submitted a memorandum to the Minister of State in his Ministry ;

(b) if so, the facts of the memorandum and the action taken .

(c) whether any enquiry has been made to the administration of the textile mills of West Bengal under the national textile corporation, and

(d) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B P MAURYA) (a) and (b) No Sir However, representatives of the Federation had, in an interview with the Minister of State, drawn attention to certain irregularities committed by the management of the nationalised textile mills in West Bengal It was suggested to them that specific cases should be brought to Government's notice so that corrective action can be instituted.

(c) and (d) The nationalised textile undertakings situated in West Bengal have been transferred to the Subsidiary Corporation of National Textile Corporation on 13th March, 1975. Appropriate steps are being taken to improve the performance of these mills No enquiry into their affairs is called for at this stage.

PAPERS LAID ON THE TABLE

WHITE PAPER ON PHULPUR FERTILIZER PROJECT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C GEORGE) : I beg to lay on the Table a copy of White Paper (Hindi and English versions) on Phulpur Fertiliser Project. [*Placed in Library. See No. LT—9495/75*]

STATEMENT GIVING REASONS FOR DELAY IN LAYING REPORTS OF JAIPUR AND SAMBHAR SALTS LTD.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P MAURYA). I beg to lay on the Table a statement (Hindi and English versions) giving reasons for delay in laying the *Annual Reports of (1) Hindustan Salts Limited, Jaipur and (2) Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1973 [*Placed in Library See No LT—9496/75*]

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table a copy of Notification No G S R 437 (Hindi and English versions) published in Gazette of India dated the 5th April, 1975, under section 159 of the Customs Act, 1962 [*Placed in Library. See No LI—9498/75*]

HALF-YEARLY REPORT OF COIR BOARD AND WORKING OF COIR INDUSTRY ACT, 1953

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P SHARMA) : I beg to lay on the Table a copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board and the

*The Annual Reports were laid on the Table on the 26th March, 1975.

working of the Coir Industry Act, 1953 for the period from 1st April, 1973 to 30th September, 1973, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT—9497/75.]

BOMBAY MOTOR VEHICLES TAX (GUJARAT AMENDMENT RULES, 1974 AND ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table:

(i) A copy of the Bombay Motor Vehicles Tax (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.H./G/74/188/MTA-1271-3236 1-E in Gujarat Government Gazette dated the 23rd August 1974, under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—9499/75.]

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, for the year 1971-72 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 [Placed in Library. See No. LT—9500/75.]

ORDER UNDER DELHI MUNICIPAL CORPORATION ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (I beg to lay on the Table a copy of Order (Hindi and English versions) published in Notification No. U-13021/17/75-DELHI in Delhi Gazette dated the 15th April, 1975 making certain amendment to Order

No. U-13021/17/75-Delhi (i) Dated the 24th March, 1975, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT—9501/75.]

REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1973-74 AND MINERAL CONCESSION (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table:

(1) A copy each of the following (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1973-74.
- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—9502/75.]

(2) A copy of the Mineral Concession (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 396 in Gazette of India dated the 22nd March, 1975 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 [Placed in Library See No. LT—9503/75.]

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table:

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat